

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2606
ANSWERED ON:13.03.2000
TRANSFER OF JUDGES
P.H. PANDIAN

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the rule regarding the transfer of one third Judges of the High Court at Chennai is followed;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI)

(a),(b) & (c): In 1983 the Government of India decided that, as a policy, there should be a convention according to which 1/3rd of Judges in each High Court should be from other States.

Appointment/transfer of Judges and Chief Justices of the High Courts is made on the recommendation of the Chief Justice of India.

Out of 35 Judges in position in the Madras High Court seven Judges are from other States whereas 6 Judges, from the Madras High Court, are currently functioning in other High Courts on transfer.